

# **REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Sixth Lok Sabha**

**Twenty Fifth Report**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**1978**

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

### TWENTY-FIFTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-Fifth Report.

2. The Committee met on the 28th November, 1978 for—

I. Examination of the following Constitution (Amendment) Bills under Rules 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19*) by Shri Saugata Roy.
- (2) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 101 and 190*) by Shri Eduardo Faleiro.
- (3) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 124 and 155*) by Shri Eduardo Faleiro.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 2, 3, and 4 set down in the List of Business for Friday, the 1st December, 1978.

IV. Consideration of request of Shri Saugata Roy to permit him to introduce more than four Bills in the current (Sixth) Session.

#### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

(1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19*) by Shri Saugata Roy.

The Bill seeks to amend article 19 of the Constitution with a view to provide for the Fundamental Right to have free health care.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 101 and 190*) by Shri Eduardo Faleiro.

The Bill seeks to amend articles 101 and 190 of the Constitution with a view to confer on the people the right to recall their representatives if they do not come up to their expectations.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

[P.T.O.]

(3) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 124 and 155*) by Shri Eduardo Faleiro.

The Bill seeks to amend articles 124 and 155 of the Constitution with a view to provide for ratification of the appointment of the judges of the Supreme Court and the Governors by the Parliament.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to Bills*

4. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri Saugata Roy, K. Prakash, Purnanarayan Sinha and Dr. Karan Singh attended.

5. The Committee note that 18 Bills of category 'A' are already pending in the House for consideration. In view of that, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B', and the request of Shri K. Prakash, Dr. Karan Singh, and Shri Purnanarayan Sinha for classification of their Bills at serial Nos. 6, 7 and 10 respectively of the Appendix in category 'A' be kept pending and considered after 3 category 'A' Bills are disposed of by the House.

The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Allotment of time to Resolutions*

6. The Members concerned had been invited to present their views on their resolutions before the Committee. Sarvashri Dinesh Joarder and Gangadhar Appa Burande attended.

7. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding remunerative prices to the growers of commercial crops	.. 2 hrs.
(2) Resolution regarding ceiling on per capita expenditure ..	2 hrs.
(3) Resolution regarding policy to eliminate unemployment..	2 hrs.

*Consideration of request of Shri Saugata Roy to permit him to introduce more than four Bills in the current (Sixth) Session*

8. The Committee then considered the request of Shri Saugata Roy for permission to introduce six Bills during the Sixth Session. In this connection, the Committee noted the recommendation made by them in their Fourteenth Report (Third Lok Sabha) which was adopted by the House on the 8th March, 1963 in the following modified form:—

"The Committee requests the hon. Members to exercise restraint on themselves so that they would not give notice of more than 4 Bills in a Session."

9. After considering all aspects of the matter, the Committee reiterate their above recommendation and do not consider it necessary to make a departure in the present case.

*Recommendations*

10. The Committee recommend that—

- (i) Sarvashri Saugata Roy and Eduardo Faleiro be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House;
- (iii) the allocation of time to resolutions, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;

**GODEY MURAHARI**

*November 28, 1978*

*Agrahayana 7, 1900 (Saka)*

*Chairman,*

*Committee on Private Members' Bills  
and Resolutions.*

**APPENDIX**

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Paddy Price (Fixation) Bill, 1978 by Shri Raj Krishna Dawa	76 of 1978	B	2 hours
2.	The Jute Price (Fixation) Bill, 1978 by Shri Raj Krishna Dawa	77 of 1978	B	2 hours
3.	The Constitution (Amendment) Bill, 1978 (Amendment of article 19) by Shri R. D. Gattani	144 of 1978	B	2 hours
4.	The State Bank of India (Amendment) Bill, 1978 (Amendment of section 21) by Shri Saugata Roy	153 of 1978	B	2 hours
5.	The State Bank of India (Amendment) Bill, 1978 (Amendment of sections 43 and 50) by Shri Saugata Roy	152 of 1978	B	2 hours
6.	The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1978 by Shri K. Prakash	148 of 1978	B	2 hours
7.	The Constitution (Amendment) Bill, 1978 (Amendment of Eighth Schedule) by Dr. Karan Singh	146 of 1978	B	2 hours
8.	The Constitution (Amendment) Bill, 1978 (Insertion of new article 41A) by Shri Roop Nath Singh Yadav	149 of 1978	B	2 hours
9.	The Constitution (Amendment) Bill, 1978 (Insertion of new article 332A) by Shri Roop Nath Singh Yadav	147 of 1978	B	2 hours
10.	The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1978 (Amendment of sections 3, 4, etc.) by Shri Purnanarayan Sinha	150 of 1978	B	2 hours
11.	The Constitution (Amendment) Bill, 1978 (Amendment of article 21) by Shri G. M. Banatwalla	145 of 1978	B	2 hours
12.	The Canalisation of Raw Jute Purchase Bill, 1978 by Shri P. Rajagopal Naidu	151 of 1978	B	2 hours
13.	The Constitution (Amendment) Bill, 1978 (Amendment of Eighth Schedule) by Shri Saugata Roy	154 of 1978	B	2 hours
14.	The Constitution (Amendment) Bill, 1978 (Amendment of articles 22, 31, etc.) by Shri Ram Jethmalani	131 of 1978	B	2 hours
15.	The Life Insurance Corporation (Amendment) Bill, 1978 (Amendment of sections 2, 3, etc.) by Shri R.K. Amin	155 of 1978	B	2 hours